The University of Calcutta (Matriculation Examination) Act, 1951

Act 30 of 1951

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The University of Calcutta (Matriculation Examination) Act, 1951.

[2nd November, 1951.]

An Act to provide for the discontinuance of the Matriculation Examination of the University of Calcutta.

Whereas it is expedient that with effect from the year 1952 the University of Calcutta shall not hold the Matriculation Examination or any examination equivalent thereto;

It is hereby enacted as follows:

1. (1) This Act may be called the University of Calcutta (Matriculation Examination) Act, 1951.

   (2) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint.

2. In this Act,—

   (a) "Matriculation Examination" means the examination commonly known as the Matriculation Examination of the University of Calcutta; and

   (b) "University of Calcutta" means—

       (i) prior to the appointed day referred to in clause (b) of section 2 of the Calcutta University Act, 1951, the University of Calcutta as constituted under the Calcutta University Act, 1857 and the Indian Universities Act, 1904,

       (ii) and thereafter, the University of Calcutta as constituted under the Calcutta University Act, 1951.

3. Notwithstanding anything to the contrary in any other law, with effect from the year 1952,—

   (i) the University of Calcutta shall not hold or cause to be held the Matriculation Examination, or any other examination equivalent thereto; and

   (ii) the Board of Secondary Education shall annually or at such intervals as it thinks fit, hold its Final Examination, qualifying for admission to a course of study instituted by the University of Calcutta.

For Statement of Objects and Reasons, see the Calcutta Gazette, Extraordinary, dated the 6th September, 1951, Pt. IV, page 1126; for proceedings of the West Bengal Legislative Assembly, see the proceedings of the meeting of the West Bengal Legislative Assembly, held on the 21st December, 1951.